

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India
Vs.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016(CIRP)

Order delivered on 12.07.2021

CORAM:

**SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

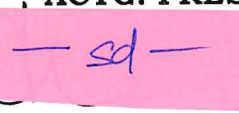
For the Applicant

Mr. GP Madan, Mr. Vinod Chaurasia, Advs. with
Shravan Vishnoi RP
Mr. Sanjay Bajaj along with Adv Rajat Prakash
counsels for COC

ORDER

At request, list this matter on 11.08.2021.


— sd —
**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**


— sd —
**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

12.07.2021
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